

National Company Law Tribunal

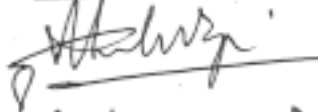

Allahabad Bench

CP NO. 101/ALD/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 27.02.2018

NAME OF THE COMPANY: Shabbier Ahmad & ORS VS M/s Safedabad Cold Storage
& Allied Industries Pvt. Ltd.

SECTION OF THE COMPANIES ACT/I & B CODE: 241/242 of the Companies act 2013

<u>SL. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	Satyjit. Malhotra	Counsel	Petitioner	
2.	R. P. Agarwal	Adv	Resp.	

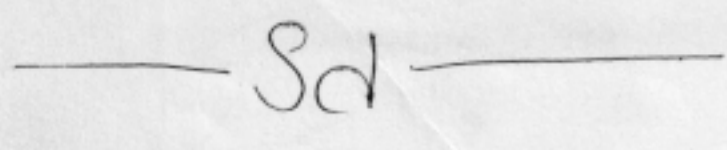
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Sh. Satyjit, Advocate for the petitioner. Sh. R.P. Agarwal, Advocate for the respondent is present.

The learned counsel for the respondent sought leave of the Court for filing a supplementary affidavit. Copy of the supplementary affidavit has been served to the petitioner. Supplementary affidavit is taken on record. The petitioner may file a rejoinder within three weeks with a copy in advance to the opposite party.

Ld. Counsel for the petitioner also requested that reply contains certain documents, which are in Hindi language and as per NCLT Rules English translation should be filed for the documents, which are in any other language. Respondent is directed to file the copy of the documents in the English language within 15 days.

List the matter on 11th April 2018.



Dated:27.02.2018

**V.P. SINGH,
MEMBER (JUDICIAL)**

Typed by:
Kavya Prakash Srivastava
(Stenographer)